

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member**

**Date of Hearing: 20.01.2015
Date of Order : 15.04.2015**

Petition No. 475/TT/2014

In the matter of:

Approval of transmission tariff for **Asset I:** 1 No. 1x500 MVA ICT at 400/220 kV Subhasgram Sub-station along with the associated bays and 2 Nos. of 220 kV equipped line bays at 400 kV Subhasgram Sub-station (Anticipated DOCO: 31.12.2014), **Asset-II:** 125 MVAR Bus Reactor-I Muzaffarpur Sub-station along with bays (Anticipated DOCO: 1.1.2015) and **Asset-III:** 125 MVAR Bus Reactor-II replacing existing 63 MVAR Bus Reactor at Muzaffarpur along with bays (Anticipated DOCO: 1.2.2015) under Transmission System for "Eastern region strengthening Scheme-VIII" in Eastern Region from DOCO to 31.3.2019, under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Bihar State Power (Holding) Company Limited
(Formerly Bihar State Electricity Board),
Vidyut Bhawan, Bailey road,
Patna-800 001, Bihar
2. West Bengal State Electricity Distribution Company,
Bidyut Bhawan, Bidhan Nagar,
Block DJ, Sector-II, Salt Lake City, Calcutta-700 091



3. Grid Corporation of Orissa Limited,
Shahid Nagar, Bhubaneswar-751 007
4. Damodar Valley Corporation,
DVC Tower, Maniktala, Civic Centre,
VIP Road, Calcutta-700 054
5. Power Department,
Government of Sikkim,
Gangtok-737 101
6. Jharkhand State Electricity Board,
In Front of Main Secretariat
Doranda, Ranchi-834 002

.....**Respondents**

Petition No. 476/TT/2014

And in the matter of:

Approval of transmission tariff for **Asset-I:** 400 kV Transmission Line for reconfiguration of Biharshariff ckt-III and IV from its present position to Stage-II side of Kahalgaon Switchyard of NTPC (Anticipated DOCO: 15.1.2015), **Asset-II:** 400 kV Transmission Line for swapping of Purnea bays-1 and 2 with Sasaram bays-3 and 4 and Kahalgaon bay-1 with Sasaram bay-1 at Biharshariff Sub-station (Anticipated DOCO: 1.2.2015) and **Asset-III:** Splitting arrangements with Tie Line breaker for 400 kV Biharshariff Sub-station (Anticipated DOCO: 15.2.2015) under "Split Bus arrangement for various sub-stations" in Eastern Region from DOCO to 31.3.2019, under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....**Petitioner**

Vs

1. Bihar State Power (Holding) Company Limited
(Formerly Bihar State Electricity Board),
Bidyut Bhawan, Bailey road,
Patna-800 001, Bihar



2. West Bengal State Electricity Distribution Company,
Bidyut Bhawan, Bidhan Nagar,
Block DJ, Sector-II, Salt Lake City,
Calcutta-700 091
3. Grid Corporation of Orissa Limited,
Shahid Nagar, Bhubaneswar-751 007
4. Damodar Valley Corporation,
DVC Tower, Maniktala, Civic Centre,
VIP Road, Calcutta-700 054
5. Power Department,
Government of Sikkim,
Gangtok-737 101
6. Jharkhand State Electricity Board,
In Front of Main Secretariat
Doranda, Ranchi-834 002

.....Respondents

Petition No. 498/TT/2014

And in the matter of:

Approval of transmission tariff for 125 MVAR 400 kV Bus Reactor along with associated bays at Biharshariff Sub-station (Anticipated DOCO: 1.12.2014) under "Augmentation of Transformation Capacity and Reactive Compensation" in Eastern Region from DOCO to 31.3.2019, under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Bihar State Power (Holding) Company Limited
(Formerly Bihar State Electricity Board),
Bidyut Bhawan, Bailey road,
Patna-800 001, Bihar



2. West Bengal State Electricity Distribution Company,
Bidyut Bhawan, Bidhan Nagar,
Block DJ, Sector-II, Salt Lake City,
Calcutta-700 091
3. Grid Corporation of Orissa Limited,
Shahid Nagar, Bhubaneswar-751 007
4. Damodar Valley Corporation,
DVC Tower, Maniktala, Civic Centre,
VIP Road, Calcutta-700 054
5. Jharkhand State Electricity Board,
In Front of Main Secretariat
Doranda, Ranchi-834 002
6. Power Department,
Government of Sikkim,
Gangtok-737 101

.....Respondents

Petition No. 530/TT/2014

And in the matter of:

Approval of transmission tariff for **Asset-I:** 220 kV D/C Rangpo-New Melli line and associated bays at Rangpo and New Melli along with one no. 220 kV Bus Coupler bay each at Rangpo and New Melli (Anticipated DOCO:31.12.2014), **Asset-II:** 1 no. 31.5 MVAR Bus Reactor (1st) at New Melli and associated bay (Anticipated DOCO: 31.12.2014), **Asset-III:**1 no. 31.5 MVAR Bus Reactor (2nd) at New Melli and associated bay(Anticipated DOCO: 31.12.2014), **Asset-IV:** 63 MVAR Line Reactor of ckt-I of 400 kV D/C Patna-Kishanganj line at Patna Sub-station as Bus Reactor (Actual DOCO: 2.10.2014) and **Asset-V:** 63 MVAR Line Reactor of ckt-II of 400 kV D/C Patna-Kishanganj line at Patna Sub-station as Bus Reactor (Anticipated DOCO: 28.11.2014) under Transmission System for "Transfer of Power from Generation Projects in Sikkim to NR/WR part-B" in Eastern Region from DOCO to 31.3.2019,under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner



Vs

1. North Bihar Power Distribution Company Limited,
2nd Floor, Vidyut Bhawan,
Bailey road, Patna-800 001, Bihar
2. South Bihar Power Distribution Company Limited,
2nd Floor, Vidyut Bhawan,
Bailey road, Patna-800 001, Bihar
3. West Bengal State Electricity Distribution Company,
Bidyut Bhawan, Bidhan Nagar,
Block DJ, Sector-II, Salt Lake City,
Calcutta-700 091
4. Grid Corporation of Orissa Limited,
Shahid Nagar, Bhubaneswar-751 007
5. Damodar Valley Corporation,
DVC Tower, Maniktala, Civic Centre,
VIP Road, Calcutta-700 054
6. Power Department,
Government of Sikkim,
Gangtok-737 101
7. Jharkhand State Electricity Board,
In Front of Main Secretariat
Doranda, Ranchi-834 002

.....**Respondents**

For petitioner : Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL

For respondents : Shri Himanshu Shekhar, Advocate JSEB

ORDER

The petitioner, Power Grid Corporation of India Limited (PGCIL) has filed these four petitions for approval of the transmission tariff in respect of the various transmission



assets in the Eastern Region as per the details given below in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations").

2. The details of the petitions and the elements covered in them are as follows:-

S. No.	Asset	Name of the Asset	Scheduled DOCO	Anticipated/ Actual DOCO as on the date of petition	Anticipated/ Actual DOCO as on the date
Petition No. 475/TT/2014					
1	Asset-I	1 No. 1x500 MVA ICT at 400/220 kV Subhasgram Sub-station along with the associated bays and 2 Nos. of 220 kV equipped line bays at 400 kV Subhasgram Sub-station	27.4.2015	31.12.2014 (Anticipated)	29.1.2015 (Actual)
2	Asset-II	125 MVAR Bus Reactor-I Muzaffarpur Sub-station along with bays	27.4.2015	1.1.2015 (Anticipated)	5.3.2015 (Actual)
3	Asset-III	125 MVAR Bus Reactor-II replacing existing 63 MVAR Bus Reactor at Muzaffarpur along with bays	27.4.2015	1.2.2015 (Anticipated)	31.3.2015 (Anticipated)
Petition No. 476/TT/2014					
1	Asset-I	400 kV Transmission Line for reconfiguration of Biharshariff ckt-III and IV from its present position to Stage-II side of Kahalgaon Switchyard of NTPC	29.6.2014	15.1.2015 (Anticipated)	30.4.2015 (Anticipated)
2	Asset-II	400 kV Transmission Line for swapping of Purnea bays-1 and 2 with Sasaram bays-3 and 4 and Kahalgaon bay-1 with Sasaram bay-1 at Biharshariff Sub-station	29.6.2014	1.2.2015 (Anticipated)	28.3.2015 (Anticipated)
3	Asset-III	Splitting arrangements with Tie Line breaker for 400 kV Biharshariff Sub-station	29.6.2014	15.2.2015 (Anticipated)	30.4.2015 (Anticipated)



Petition No. 498/TT/2014					
1	Asset-I	125 MVAR 400 kV Bus Reactor along with associated bays at Biharshariff Sub-station	27.2.2014	1.12.2014 (Anticipated)	28.3.2015 (Anticipated)
Petition No. 530/TT/2014					
1	Asset-I	220 kV D/C Rangpo-New Melli line and associated bays at Rangpo and New Melli along with one no. 220 kV Bus Coupler bay each at Rangpo and New Melli	1.12.2013	31.12.2014 (Anticipated)	30.4.2015 (Anticipated)
2	Asset-II	1 no. 31.5 MVAR Bus Reactor (1 st) at New Melli and associated bay	1.12.2013	31.12.2014 (Anticipated)	30.4.2015 (Anticipated)
3	Asset-III	1 no. 31.5 MVAR Bus Reactor (2 nd) at New Melli and associated bay	1.12.2013	31.12.2014 (Anticipated)	30.4.2015 (Anticipated)
4	Asset-IV	63 MVAR Line Reactor of ckt-I of 400 kV D/C Patna-Kishanganj line at Patna Sub-station as Bus Reactor	1.12.2013	2.10.2014 (Actual)	-
5	Asset-V	63 MVAR Line Reactor of ckt-II of 400 kV D/C Patna-Kishanganj line at Patna Sub-station as Bus Reactor	1.12.2013	28.11.2014 (Anticipated)	29.11.2014 (Actual)

3. The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 tariff Regulations.

4. During the hearing of these petitions on 20.1.2015, the representative of the petitioner requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations in respect of the assets covered in these petitions.

5. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses) Regulations, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.

6. We have considered the submissions of the petitioner. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

7. After carrying out preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run and cost variation in case of the assets covered in these petitions, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff in Petition Nos.475/TT/2014, 476/TT/2014, 498/TT/2014 and 530/TT/2014 in terms of proviso (i) of



Regulation 7(7) of the 2014 Tariff Regulations as given in para 8 of this order for the years 2014-15 and 2015-16.

8. The details of the tariff claimed by the petitioner and tariff allowed by the Commission are as under:-

Petition No. 475/TT/2014

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)					
Assets	2014-15	2015-16	2016-17	2017-18	2018-19
Asset-I	165.23	729.34	784.19	774.34	764.77
Asset-II	53.74	232.03	253.01	261.66	258.28
Asset-III	25.32	167.06	185.85	192.23	186.50

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)		
Assets	2014-15 (Pro-rata)	2015-16
Asset-I	88.43	390.33
Asset-II	41.86	180.74
Asset-III	19.61	129.41

Petition No. 476/TT/2014

A. Annual transmission charges claimed by the petitioner are as under:-

(₹ in lakh)					
Assets	2014-15	2015-16	2016-17	2017-18	2018-19
Asset-I	90.97	513.96	623.12	667.25	648.36
Asset-II	148.40	954.57	1032.35	1055.15	1025.19
Asset-III	11.35	99.83	111.02	114.80	111.40

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)		
Assets	2014-15 (Pro-rata)	2015-16
Asset-I	72.78	411.17



Asset-II	118.72	763.66
Asset-III	9.08	79.86

Petition No. 498/TT/2014

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)					
Assets	2014-15	2015-16	2016-17	2017-18	2018-19
Asset-I	59.90	211.06	251.04	268.94	265.36

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)		
Assets	2014-15 (Pro-rata)	2015-16
Asset-I	43.71	154.01

Petition No. 530/TT/2014

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)					
Assets	2014-15	2015-16	2016-17	2017-18	2018-19
Asset-I	684.64	3152.80	3373.13	3338.24	3283.16
Asset-II	44.78	222.80	244.27	241.32	238.35
Asset-III	44.78	222.80	244.27	241.32	238.35
Asset-IV	108.68	237.74	252.53	258.32	255.30
Asset-V	77.56	243.46	256.00	260.57	257.45

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)		
Assets	2014-15 (Pro-rata)	2015-16
Asset-I	303.08	1395.72
Asset-II	30.43	151.43
Asset-III	30.43	151.43
Asset-IV	86.94	190.19
Asset-V	62.05	194.77

9. The AFC allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the

transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

10. The petitioner is directed to work out the tax on return on equity and the deferred tax liability for the period 2014-19 as per the observations made in order dated 15.4.2015 in Petition No. 532/TT/2014.

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson

